

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 39/AM13
SCHEDULED TO BE HELD ON 26.12.2012
(HELD ON 28.12.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 39/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 26.12.2012 (held on 28.12.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-187	NC No.: 39/AM13 Dated: 28.12.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		

Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. This was followed by Reminders to D/o C&PC on 10.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-188	NC No.: 39/AM13 Dated: 28.12.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated

Request: Enhancement in the quantity of Import Items.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.03.2012. This was followed by Reminders to D/o C&PC on 10.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-189	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status:
NC No.: 39/AM13 Dated: 28.12.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	Deferred

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. This was followed by Reminders to D/o C&PC on 10.10.2012 and 12.12.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-190	IMPERIAL WATER PROOFING INDUSTRIES	HO F. No. 01/87/162/00013/AM13/DES-VII	Status:
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Case No. A-192	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Deferred
NC No.: 39/AM13 Dated: 28.12.2012	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: **Amendment in the adhoc norms fixed by Norms Committee.**

Decision: The firm has been asked to furnish certain information vide this office letter dated 12.12.2012 within 15 days time.
Reply awaited from firm.

Deferred for three weeks.

Case No. A-193	S&J GRANULATE SOLUTIONS (P) LTD.	HQ F. No. 01/87/050/00230/AM12/DES-VII	Status: Deferred
NC No.: 39/AM13 Dated: 28.12.2012	Adv. Lic. No. 0310654856 dated 20.09.2011	RLA F. No. 03/95/040/00495/AM12	

Request: **Review of decision taken by Norms Committee in its Meeting No. 30/AM12 held on 25.10.2011.**

Decision: A copy of Representation has been forwarded to DIPP on 12.12.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-194	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00050/AM12/DES-VII	Status: Deferred
NC No.: 39/AM13 Dated: 28.12.2012	Adv. Lic. No. 0310631922 dated 19.05.2011	RLA F. No. 03/95/040/00121/AM12	

Request: Amendment in (i) Description of Export Product; (ii) Reduction in quantity of Import Item No. 1 and 2; and (iii) Inclusion of Import Item No. 3 – Chloroprene left out by NC.

Decision: A copy of Representation has been forwarded to DIPP on 18.12.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-195	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00013/AM12/DES-VII	Status: Deferred
NC No.: 39/AM13 Dated: 28.12.2012	Adv. Lic. No. 0310626477 dated 13.04.2011	RLA F. No. 03/95/040/00019/AM12	

Request: Amendment in the quantity given for Import Item No. 3 and 4 by NC.

Decision: A copy of Representation has been forwarded to DIPP on 18.12.2012. Comments of DIPP are awaited.

Deferred for three weeks.

Case No. A-195 – A	HQ F. No. 01/87/050/00001/AM13/DES-VII	Status: Withdraw
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Request: **Amendment of SION H-97 – clarification from PC-III.**

Decision: DGFT had issued Public Notice No. 14 dated 09.08.2012 for amendment in SION H-97 relating to Flexible Intermediate Bulk Containers (FIBC) based on the comments furnished by D/o C&PC vide OM No. 46011/37/2012-PC.II dated 30.04.2012. Subsequently, a reference was received from Policy Cell – III Section seeking comments of NC – 5 (Textile) and NC-7 (Plastic) whether export product FIBC is covered under Chapter 39 or under Chapter 63.

2. Based on the representation, the case was placed before NC again and following were discussed:

 (i) Whether FIBCs are classified under Chapter 39 or Chapter 63 or whether fixation of norms comes under NC – 7 or NC – 5 ?

 Technical Representative of D/o C&PC informed that Plastic Products are scattered under various ITC (HS) Chapter. FIBC is 100% a Plastic Product and can be classified both under chapter 39 and 63. However, the specific ITC (HS) code of export product is 63053200, which appears in Chapter 63. He further stated that, FIBCs which are generally made of Polypropylene Polymer are to be used for both packaging of food grains, industrial raw materials and other items in bulk packaging of 100 kgs or more to be lifted by material handling equipments. FIBC comes under the jurisdiction of Plastic Export Promotion Council (PEPC). The request of various firms for amendment in SION H-97 (Export Product FIBC) was also forwarded by PEPC. He handed over the list of items covered under the jurisdiction of PEPC stating that he got the list from PEPC. He further stated that in this case the norms were rightly recommended by their Department as the product FIBC comes under Plastic Product category.

 It was also pointed out by the Division that in past, NC-7 had dealt cases relating to fixation of norms of FIBC in respect of M/s Flexituff International Ltd. (F. No. 01/84/50/171/AM12, 01/84/50/266/AM12, 01/84/50/298/AM12) and M/s Shankar Packaging Ltd. (01/84/50/336/AM11, 01/84/50/343/AM11, 01/84/50/14/AM12 and 01/84/50/196/AM12)

were initially received in NC-5, as the product was classified under 63053200. NC-5 Division transferred these cases to NC-7 Division as the export product is a plastic product; where in the description of export product, the content of import items namely PP Granules, UV Stabilizer and Non Woven have been indicated which relates to Plastic Product. These cases were also decided by NC-7 based on the comments furnished by D/o C&PC.

(ii) Whether any further data required for amendment in SION H-97 ?

The issue regarding furnishing of data by various firms in prescribed proforma for revision of SION was discussed and the Representative of D/o C&PC informed that they had furnished their comments based on the data available with them vide OM No. 46011/37/2012-PC.II dated 30.04.2012 and hence no further industry data is required. He also informed that basically the wastage has been kept same as the wastage given in earlier SION H-97. He also stated that their further reference dated 15.10.2012 is in respect of general process of fixation of norms, where data is required and in this case of FIBC, as there is no change in the wastage norms, they did not require any further data. Accordingly, they furnished their comments with due approval of Competent Authority.

3. In view of above, the Committee decided that there is nothing wrong in the norms which have been amended vide Public Notice No. 14 dated 09.08.2012 based on the comments furnished by D/o C&PC OM No. 46011/37/2012-PC.II dated 30.04.2012.

4. Since, an issue has been raised whether FIBC comes under Chapter 63 or 39, or whether it comes under NC – 5 or NC – 7, it was decided that the issue may be submitted to DG on file with complete facts.

5. Policy Cell – III has sought comments of NC-5 and NC-7. For deciding issue, in order to provide benefits under Chapter 3 or not, PC-III may obtain comments of PC-II Division as product classification under ITC (HS) is actually decided / clarified by PC-II Division only.

ONLINE CASES

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:09.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

2	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:16.01.2013
	Decision: The firm was asked to furnish certain information vide this office letter dated 30.10.2012 within 15 days time. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.:7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:16.01.2013
	Decision: The firm was asked to furnish certain information vide this office letter dated 30.10.2012 within 15 days time. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

4	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:16.01.2013
	Decision: The firm vide e-mail dated 26.12.2012 have requested to grant 20 days time for submission of information. The Committee considered the request of firm and grant them time upto 15.01.2013 for submission of information.			

5	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:16.01.2013
	Decision: The firm was asked to furnish certain information vide this office letter dated 30.10.2012 within 15 days time. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:09.01.2013
	Decision: A D/L was issued by DIPP to firm on 03.12.2012. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
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7	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:16.01.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.10.2012. Comments of D/o C&PC are awaited.				

8	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:16.01.2013
Decision: A D/L No. 46011/108/2012-PC.II dated 26.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

9	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:16.01.2013
Decision: A D/L No. 46011/106/2011-PC.II dated 09.11.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.				

10	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:09.01.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 28.12.2012. Comments of DIPP are awaited.				

	Case No.:5/23/87-ALC1/2012	Party Name:DHUPAR CHEMICALS	Meet No/Date:39/87-ALC1/2012	Status: Deferred
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11		PVT.LTD	28.12.2012	
	HQ File :01/87/050/00199/AM13/	RLA File :06/21/040/00006/AM13/	Lic.No/Date:0610028283 03.08.2012	Defer Date:16.01.2013
	Decision: A D/L No. 46011/116/2012-PC.II dated 03.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

12	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:09.01.2013
	Decision: A D/L was issued by DIPP to firm on 27.11.2012. This was followed by Reminder from DGFT on 12.12.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:4/26/87-ALC1/2012	Party Name:KAPOOR IMAGING PVT.LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved					
HQ File :01/87/050/00217/AM13/	RLA File :04/24/040/00097/AM13/	Lic.No/Date:0410138996 21.08.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	40169940	90/0- Rubber Blankets Barrings	2420.000	Number	12874400.00	229900.00 US Dollars		
				Total	12,874,400.00	229,900.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
		Rubber Blankets for						

1	40169940	Printing Thickness 1.68 mm to 1.95 mm	2500.000	Sq. meter	7,350,000.00	131,250.00 US Dollars	1,973,475.00	Value & Qty
				Total	7,350,000.00	131,250.00		

Decision: According to DIPP letter dated 27.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Blankets barring (consisting of rubber blankets for printing 5768 kg)	2420 Number (6615 kg)	Rubber blankets for Printing, Thickness 1.68 mm to 1.955 mm	2500 Sq. Meter (Weight 5800 kg)

Case No.:9/39/87-ALC1/2012	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved
HQ File :01/87/050/00327/AM13/	RLA File :07/24/040/00228/AM13/	Lic.No/Date:0710090581 05.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 41.58 MT	44.080	M.T	5030425.00	91213.50 US Dollars
				Total	5,030,425.00	91,213.50

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
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1	39042110	PVC RESIN	41.580	M.T	2,395,905.00	42,822.25 US Dollars	691,266.00	Value & Qty
				Total	2,395,905.00	42,822.25		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 37/87-ALC1/2012 dated 18.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.: 9/27/87-ALC1/2012	Party Name:HARITA -NTI LIMITED,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved
HQ File :01/87/050/00235/AM13/	RLA File :04/24/040/00098/AM13/	Lic.No/Date:0410139640 10.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39079990	63/0- BF703 B BIODEGRADABLE RESIN MIX	50.000	M.T	24805000.00	451000.00 US Dollars
2	39079990	63/0- BF 406 A BIODEGRADABLE RESIN CONCENTRATE	150.000	M.T	34906542.00	634664.41 US Dollars
				Total	59,711,542.00	1,085,664.41

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Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39079990	ECOFLEX F BLEND (FOR 703 B)	38.625	M.T	10,786,031.00	193,125.00 US Dollars	2,788,456.57	Value & Qty
2	39079990	ECOFLEX F BLEND (FOR 406 A)	69.525	M.T	19,414,856.00	347,625.00 US Dollars	5,019,221.83	Value & Qty
				Total	30,200,887.00	540,750.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/43/2009-PC.II dated 13.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. BF 703B Biodegradable Resin Mix	1 kg	Ecoflex F Blend	0.721 kg
2. BF 406A Biodegradable Resin concentrate	1 kg	Ecoflex F Blend	0.451 kg

16	Case No.: 6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00213/AM13/	RLA File :11/24/040/00003/AM13/	Lic.No/Date:1110027256 11.09.2012	Defer Date:16.01.2013
	Decision: A D/L No. 46011/71/2012-PC.II dated 11.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

17	Case No.: 6/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00232/AM13/	RLA File :03/95/040/00361/AM13/	Lic.No/Date:0310708470 11.09.2012	Defer Date:09.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.12.2012. Comments of DIPP are awaited.			

18	Case No.: 7/27/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00233/AM13/	RLA File :03/95/040/00425/AM13/	Lic.No/Date:0310708475 11.09.2012	Defer Date:09.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.12.2012. Comments of DIPP are awaited.			

19	Case No.: 3/33/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00273/AM13/	RLA File :09/24/040/00253/AM13/	Lic.No/Date:0910053770 11.09.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

20	Case No.: 4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

	Case No.: 5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
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21	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:16.01.2013
Decision: A D/L No. 46011/22/2012-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

22	Case No.:2/27/87-ALC1/2012	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00228/AM13/	RLA File :30/24/040/00032/AM13/	Lic.No/Date:3010089129 19.09.2012	Defer Date:16.01.2013
Decision: A D/L was issued by DIPP to firm on 11.12.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

23	Case No.:3/27/87-ALC1/2012	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00229/AM13/	RLA File :03/95/040/00158/AM13/	Lic.No/Date:0310709797 20.09.2012	Defer Date:16.01.2013
Decision: A D/L No. 46011/13/2007-PC.II dated 10.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

	Case No.:4/27/87-ALC1/2012	Party Name:WATER SOLUTIONS & SERVICES	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved
	HQ File :01/87/050/00230/AM13/	RLA File :05/24/040/00232/AM13/	Lic.No/Date:0510335486 25.09.2012	Defer Date:
Application: Request is for adhoc norms for following:				

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39140020	63/0- Ion Exchange Resin (Mixed Bed) Containing Anion Exchange Resin 50% and Cation Exchange Resin 50%	60000.000	Litre	5901000.00	105000.00 US Dollars
				Total	5,901,000.00	105,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39140020	Strong Base Anion Exchange Resin	30000.000	Litre	2,472,800.00	44,000.00 US Dollars	639,268.00	Qty
2	39140020	Strong Acid Cation Exchange Resin	30000.000	Litre	1,461,200.00	26,000.00 US Dollars	377,749.00	Qty
				Total	3,934,000.00	70,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/108/2008-PC.II dated 10.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ion Exchange Resin – Mixed Bed (containing Anion Exchange Resin 50% and Cation Exchange Resin 50%)	1 Litre	1. Strong Base Anion Exchange Resin	0.500 litre
		2. Strong Acid Cation Exchange Resin	0.500 litre

Case No.:12/27/87-ALC1/2012	Party Name:NILKAMAL LTD	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved
HQ File :01/87/050/00238/AM13/	RLA File :03/95/040/00111/AM13/	Lic.No/Date:0310710550 26.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39231030	63/0- Articles made of LLDPE Plastic Roto Insulated Ice Boxes and similar articles of various capacities LLDPE - 94285.714 Kgs Polyurethane - 19311.532 Kgs	113597.246	K.G	13810925.00	260093.00 US Dollars
				Total	13,810,925.00	260,093.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE Granules (1.05 Kg for 1 Kg. weight of LLDPE contents in Exports Products)	99000.000	K.G	8,910,000.00	167,796.60 US Dollars	0.00	Qty
2	39095000	Polyol (0.481 kg for 1 kg weight of polyurethane Foam content in Export Products)	9288.847	K.G	1,393,326.00	26,239.70 US Dollars	0.00	Qty
3	39095000	Isocynate (0.589 kg. for 1 kg. weight of Polyurethane Foam content in Export products)	11374.490	K.G	1,706,174.00	32,131.00 US Dollars	0.00	Qty
				Total	12,009,500.00	226,167.30		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/51/2009-PC.II dated 18.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Roto Insulated Ice Boxes and similar articles of various capacities	1 kg	1. LLDPE Granules	1.05 kg/kg content in the export product
		2. Raw materials for 1 kg of	

		Polyurethane content in the export product:-	
		(i) Polyol	0.481 kg
		(ii) Isocynate	0.589 kg

26	Case No.:2/33/87-ALC1/2012	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00272/AM13/	RLA File :05/24/040/00229/AM13/	Lic.No/Date:0510336112 28.09.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to DIPP on 08.11.2012. Comments of DIPP are awaited.			

27	Case No.:2/36/87-ALC1/2012	Party Name:PUNE METAGRAPH	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00296/AM13/	RLA File :31/83/040/00120/AM13/	Lic.No/Date:3110056052 11.10.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.11.2012. Comments of D/o C&PC are awaited.			

28	Case No.:4/32/87-ALC1/2012	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00265/AM13/	RLA File :02/24/040/00109/AM13/	Lic.No/Date:0210183332 17.10.2012	Defer Date:09.01.2013
	Decision: A D/L was issued by DIPP to firm on 04.12.2012. This was followed by Reminder from DGFT on 12.12.2012			

giving 15 days time for submission of information. Reply awaited from the firm.

Case No.:5/30/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Approved
HQ File :01/87/050/00252/AM13/	RLA File :04/24/040/00151/AM13/	Lic.No/Date:0410140598 19.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39219099	63/0- PVC RIGID BLOCK H60	4440.000	Number	43645644.00	825840.00 US Dollars
				Total	43,645,644.00	825,840.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39219099	H60 FOAM BLANK	4662.000	Number	36,570,987.00	691,977.06 US Dollars	26.84	Value & Qty
				Total	36,570,987.00	691,977.06		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/61/2009-PC.II dated 13.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC RIGID BLOCK H 60	4368 No.	H 60 FOAM BLANK	4586 No.

30	Case No.:8/33/87-ALC1/2012	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00278/AM13/	RLA File :24/24/040/00012/AM13/	Lic.No/Date:2410037573 25.10.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.11.2012. Comments of D/o C&PC are awaited.			

Case No.:1/35/87-ALC1/2012		Party Name:METRO TYRES LTD		Meet No/Date:39/87-ALC1/2012 28.12.2012		Status: Withdrawn		
HQ File :01/87/050/00289/AM13/		RLA File :30/24/040/00039/AM13/		Lic.No/Date:3010089938 14.11.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40115000	62/0- NYLON BICYCLE TYRES EPDM (MIN. 7.5%) RUBBER COMPOUND			500.000	M.T	93169008.00	1725352.00 US Dollars
						Total	93,169,008.00	1,725,352.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40012100	Natural Rubber	86.150	M.T	18,953,000.00	344,600.00 US Dollars	4,866,797.00	Value & Qty
2	40023900	Synthetic Rubber (PBR)	50.000	M.T	11,000,000.00	200,000.00 US Dollars	3,205,439.00	Value & Qty
3	40021990	Synthetic Rubber (SBR-1502)	31.700	M.T	6,625,300.00	120,460.00 US Dollars	1,930,636.00	Value & Qty
						184 000.00 US		

4	40027000	Synthetic Rubber (EPDM)	40.000	M.T	10,120,000.00	10,120.00 US Dollars	2,949,004.00	Value & Qty
5	28030000	Carbon Black (N-330,N-550,N-660)	86.750	M.T	5,725,500.00	104,100.00 US Dollars	1,321,540.00	Value & Qty
6	38121000	Rubber Chemicals (a) Accelerators VALUE SHOULD NOT EXCEED 7% OF FOB VALUE.	4.950	M.T	952,875.00	17,325.00 US Dollars	248,805.00	Value & Qty
7	38123010	Rubber Chemicals (b) Antioxidant CIF VALUE SHOULD NOT EXCEED 7% OF FOB VALUE.	4.950	M.T	952,875.00	17,325.00 US Dollars	248,805.00	Value & Qty
8	72173010	Bead Wire	50.000	M.T	2,887,500.00	52,500.00 US Dollars	666,483.00	Value & Qty
9	27129090	Misc. Chemicals (Paraffin Wax) CIF VALUE SHOULD NOT EXCEED 2% OF FOB VALUE.	40.000	M.T	1,897,885.00	34,507.00 US Dollars	481,186.00	Value & Qty
10	59021090	Nylon tyre Cord Fabric dipped (N6-420 D/I, N66- 420 D/I, N6- 840 D/I, Duraskin with RFL)	55.000	M.T	21,250,625.00	386,375.00 US Dollars	6,192,508.00	Value & Qty
11	79011100	Zinc Ingot	8.000	M.T	880,000.00	16,000.00 US Dollars	203,119.00	Value & Qty
12	38249025	Precipitated Silica	17.500	M.T	914,375.00	16,625.00 US Dollars	238,753.00	Value & Qty
				Total	82,159,935.00	1,493,817.00		

Decision: RLA, Ludhiana vide letter dated 18.12.2012 have informed that the advance authorization have been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 6/87-ALC1/2012 held on 08.05.2012. Hence, the case was **withdrawn**.

Case No.: 6/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
HQ File :01/87/050/00324/AM13/	RLA File :04/24/040/00164/AM13/	Lic.No/Date:0410141296 26.11.2012	Defer Date:09.01.2013

Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.

33	Case No.:8/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00326/AM13/	RLA File :04/24/040/00178/AM13/	Lic.No/Date:0410141295 26.11.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

34	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

35	Case No.:4/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00322/AM13/	RLA File :04/24/040/00150/AM13/	Lic.No/Date:0410141376 29.11.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

36	Case No.:5/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00323/AM13/	RLA File :04/24/040/00157/AM13/	Lic.No/Date:0410141374 29.11.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

	Case No.:7/39/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:39/87-ALC1/2012	Status: Deferred
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37			28.12.2012	
	HQ File :01/87/050/00325/AM13/	RLA File :04/24/040/00176/AM13/	Lic.No/Date:0410141373 29.11.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

38	Case No.:2/39/87-ALC1/2012	Party Name:PUSHKAR IMPEX PRIVATE LIMITED	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00320/AM13/	RLA File :02/24/040/00139/AM13/	Lic.No/Date:0210184064 04.12.2012	Defer Date:16.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.12.2012. Comments of D/o C&PC are awaited.			

39	Case No.:1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:39/87-ALC1/2012 28.12.2012	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:16.01.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
